

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

17.02.2014

OA No. 291/00099/2014

Mr. S.K. Bhargava and Mr. Nand Kishore, Counsel for applicant.

Heard the learned counsel for the applicant. The applicant has filed the present OA being aggrieved by his deemed suspension order dated 13.07.2010 (Annexure A/1). He has not disputed that this order of deemed suspension is an appealable order. His contention is that this order has been passed by an incompetent authority. Therefore, this order is null & void in the eyes of law.

However, since an alternative remedy is available under the EPF Staff (CCA) Rules, 1971 to the applicant, the learned counsel for the applicant wants to withdraw this OA with the liberty to file appeal against the deemed suspension before the competent authority. The applicant is at liberty to file an appeal against the deemed suspension order dated 13.07.2010 (Annexure A/1) within a period of one month from today. The competent authority is directed to decide the appeal of the applicant within a period of three months from the date of receipt of the appeal filed by the applicant according to the provisions of law.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

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